

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

3. C.P.(IB)-1066(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

**NAME OF THE PARTIES:- Spenta Enclave Private Limited  
Vs.  
Spenta Sun City Private Limited**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Manoj Mishra appeared for the Financial Creditor and Counsel, Chintan Gandhi appeared for the Corporate Debtor. The present Company Petition is taken up for clarification. It has been observed that no reply is shown as on the DMS. Counsel for the Corporate Debtor states that reply was filed by him and a diary no. was also issued. Therefore, **Registry is directed** to clarify whether in this case any reply has been filed or not and submit its report well before the next date of hearing. In view of the above, the present Company Petition is de-reserved. List this matter for further clarification on **25.04.2024.**

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-

**KULDIP KUMAR KAREER**  
**Member (Judicial)**